

The Anti-Hijacking Rules, 2017

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The Anti-Hijacking Rules, 2017¹

In exercise of the powers conferred by sub-section (1) of Section 20 of the Anti-Hijacking Act, 2016 (30 of 2016), the Central Government hereby makes the following rules, namely—

1. Short title and commencement.—(1) These rules may be called the Anti-Hijacking Rules, 2017.

(2) They shall come into force on the date of commencement of the Anti-Hijacking Act, 2016 (30 of 2016).

(3) They extend to the whole of India and apply (unless the contrary intention appears),—

(a) to persons on aircraft in India wherever they may be;

(b) to persons on aircrafts which are in or over India for the being.

(4) These rules shall also apply to aircraft registered in a Convention country and operated pursuant to an agreement for the lease. Charter or interchange of the aircraft or any similar arrangement by an operator who has his principal place of business, or, if he has no such place of business, his permanent residence in India.

(5) The extent of application of these rules to the aircraft referred in sub rule (4) shall be as per the agreement between the Government of India and the Convention country.

2. Nationality of aircraft.—An aircraft shall be deemed to possess the nationality of the State on the register of which it is entered.

3. Definitions.—(1) In these rules, unless the context otherwise requires,—

(a) “Act” means the Anti-Hijacking Act, 2016 (30 of 2016);

(b) “Designated Court” means the Court specified under Section 8 of the Anti-Hijacking Act, 2016;

(c) “Special Court” means the Special Court constituted under Section 11 or under Section 22 of the National Investigation Agency Act, 2008, as the case may be.

(2) The words and expressions used in these rules and not defined, but defined in the Act shall have the meanings respectively assigned to them in the Act.

4. Inspection.—(1) Any person, authorised by the Central Government by notification, or through a specific or special order in writing in this behalf, may at all reasonable times, enter any place to which access is necessary to inspect any carry out investigation, and inspect documents or records to verify for the purpose of investigation.

(2) The person so authorised, shall have access to any part of the aerodrome or any other facility, including equipment records, documents and shall have co-operation from all concerned authorities in conducting the investigation as referred in sub-rule (1).

1. Ministry of Civil Aviation, Noti. No. G.S.R. 828(E), dated July 5 2017, published in the Gazette of India, Extra., Part II, Section 3(i), dated 5th July, 2017, pp. 2-3, No. 594